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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 45/2000 in OA 43/99

DATE OF ORDER: 31.5.2000

Between :-

M. Reddy Naik

...Applicant/Petitioner

And

1. Asst. Workshop Accounts Officer,
Carriage Repair Shop, SC Railway,
Tirupati.
2. Sr. Divisional Accounts Officer,
SC Railway, Guntakal.
3. Divisional Railway Manager,
SC Railway, Guntakal.
4. Dy. Chief Accounts Officer/Stores & Workshop,
(O/o. Financial Advisor & Chief Accounts Officer)
(Workshop Stores), Sec'bad.
5. The General Manager, SC Railway, Sec'bad.

...Respondents/Contemnners

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Counsel for the Applicant : Shri S. Ramakrishna Rao

Counsel for the Respondents : Shri K. Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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...2.

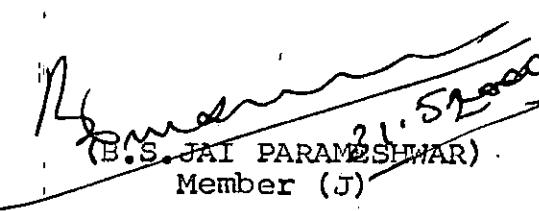
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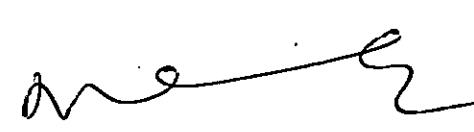
(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri S.Ramakrishna Rao, learned counsel for the applicant and Sri K.Sudhakar Reddy, learned Standing Counsel for the Respondents.

2. The OA was disposed of directing the Respondent No.4 to dispose of the applicant's representation dt.9-12-1998. The authority modified the punishment imposed by Disciplinary Authority from 1 year increment cut to that of no penalty but a warning to be careful to avoid such complaints in future was issued. The applicant submits that in his representation he has also requested for retention of the Railway Quarter though he was not residing and he was occupying the private house. It is not known why the applicant is in position of the Railway Quarter though he is not residing in the quarter. However, he is at liberty to approach the authorities concerned for allotment/restoration of the Quarter if he is so desire^{and} and if such a request is made, the authorities may pass a suitable order within 3 months from the date of the request of the applicant to the authorities.

3. C.P.closed with the above observations. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)

Dated: 31st May, 2000.
Dictated in Open Court.

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